

GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2506**  
**ANSWERED ON 13.03.2026**

**FLYOVER ACROSS RAILWAY LINE IN CHENGALPATTU DISTRICT**

2506 DR. M. DHANAPAL:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether Government has examined the proposal for construction of a public flyover across the railway line connecting the East Coast Road to Vandavasi near Melmaruvathur in Chengalpattu district, Tamil Nadu;
- (b) if so, the details of surveys, approvals and coordination undertaken by Government with the State Government for execution of the project, including funding pattern and present status; and
- (c) the timeline estimated by Government for expediting construction of the flyover and expected completion period, along with reasons in case the project has not progressed as anticipated?

**ANSWER**

MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND  
ELECTRONICS & INFORMATION TECHNOLOGY  
(SHRI ASHWINI VAISHNAW)

(a) to (c): Sanctioning of works of Road over Bridge (ROB)/Road under Bridge (RUB) in lieu of Level crossings (LCs) is a continuous and dynamic process of Indian Railway. Such works are prioritised and taken up on the basis of its impact on safety in train operations, mobility of trains & impact for road users and feasibility etc.

No. of ROB/ RUBs constructed on Indian Railways during the period 2004-14 vis a vis 2014-26 (Upto Jan'26) is as under:

<b>Period</b>	<b>ROBs/ RUBs constructed</b>
2004-14	4,148 Nos.
2014-26 (Upto Jan'26)	14,024 Nos. ( including 777 Nos. of ROB/ RUBs in the state of Tamilnadu)

As on 01.02.2026, 4,802 Nos. ROB/ RUBs are sanctioned at cost of ₹ 1,14,196 Cr on Indian Railways including 236 Nos. Road Over Bridge (ROB)/Road Under Bridge (RUB) are sanctioned at cost of ₹ 4,891 Cr in State of Tamilnadu which are at various stages of planning and execution.

Out of these, work on 55 Nos. ROB/RUBs are held up on account of the State Govt. The details are as under:

S.No.	Reason	ROBs/RUBs (in No.)
1.	Delay in Land Acquisition by State Govt	32
2.	Finalization of Alignment by State Govt	21
3.	Consent for Closure of LC by State Govt	2

The work for construction of Road Over Bridge (ROB) in lieu of LC No.74 on Chennai Egmore - Villupuram section across the railway line connecting the East Coast Road to Vandavasi near Melmaruvathur in Chengalpattu district, Tamil Nadu has been sanctioned on cost sharing basis with Government of Tamil Nadu. The work for construction of Railway portion is being executed by Railways and the work for approaches by Government of Tamil Nadu. General Arrangement Drawing has been approved. Detailed Estimate for Railway portion has been sanctioned and contract for the Railway portion work has been awarded.

Completion of any ROB/RUB work depends on various factors like, fixing of approach alignment, approval of General Arrangement Drawing (GAD), land acquisition, removal of encroachment, shifting of infringing utilities, statutory clearances from various authorities, law and order situation in the area of project / work sites, number of working months in a year for particular project / work sites due to climatic conditions etc. All these factors affect the completion time of the projects / works.

Further, Railways have taken following measures to expedite the progress of work:

- i. Joint survey with concerned State Govt./Road Owning Authority is done before finalizing the General Arrangement Drawing (GAD) to ensure smooth execution.
- ii. Periodic meetings of Railway & State Government officials are done to resolve various issues related to ROB/RUB works.
- iii. Standardization of superstructure drawings for various combinations of span, skewness and width of road on Railway portion has been done to avoid delays during the design approval. This has been issued in the form of compendium, which can be directly adopted for Road Over Bridge across Railway lines for expeditious planning.
- iv. ROB/RUB works are planned to be executed on a single entity basis by Railway wherever possible. In case any Road Owning authority/State Govt. wants then Railway may permit them to execute the work on a single entity basis.

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